West Bengal Act XXXVI of 1950 THE WEST BENCAL DRUGS (CONTROL) ACT, 1950.

[Passed by the West Bengal Legislature.] [Assent of the President was first published in the Calcutta Gazette, of the 4th May, 1950.]

An Act to provide for the control of the sale, supply and distribution of drugs.

Whereas it is expedient to provide for the control of the sale, supply and distribution of drugs:

It is hereby enacted as follows:—

- 1. (1) This Act may be called the West Bengal Drugs Short (Control) Act, 1950.
 - (2) It extends to the whole of West Bengal.
- (3) It shall be deemed to have come into force immediately on the West Bengal Drugs (Control) Ordinance, 1949, ceasing to operate.

2. (1) In this Act, unless there is anything repugnant Interin the subject or context,-

- (a) "dealer" means a person carrying on, either personally or through any other person, the business of selling any drugs, whether wholesale or retail;
- (b) "drug" means any drug, as defined in clause (b) of section 3 of the Drugs Act, 1940, in respect of which a declaration has been made under section
- (c) "offer for sale" includes a reference to an intimation by a person of the price proposed by him for a sale of any drug, made by the publication of a price list, by exposing the drug for sale in association with a mark indicating price, by the furnishing of a quotation or otherwise howsoever;
- (d) "producer" includes a manufacturer.
- (2) A drug shall be deemed to be in the possession of a person-
 - (i) when it is held on behalf of that person by another person;
 - (ii) notwithstanding that it is mortgaged to another person.
- The State Government may, by notification in Drugs to the Official Gazette, declare any drug to be a drug to which which this this Act shall apply.
- 4. (1) The State Government may, by notification in Fixing of the Official Gazette, fix in respect of any drug-
 - (a) the maximum price or rate which may be charged maximum by a dealer or producer;
 - (b) the maximum quantity which may at any one time may be be possessed by a dealer or producer;

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of 1949.

Act applies.

maximum prices and quantities which held or sold.

(Sections 5-9.)

- (c) the maximum quantity which may in any one transaction be sold to any person.
- (2) The prices or rates and the quantities fixed in respect of any drug under this section may be different in different localities or for different classes of dealers or producers.

Restrictions on sale, etc., where maximum is fixed under section 4.

- 5. No dealer or producer shall—
 - (a) sell, agree to sell, offer for sale or otherwise dispose of to any person any drug for a price or at a rate exceeding the maximum fixed by notification under clause (a) of sub-section (I) of section 4;
 - (b) have in his possession at any one time a quantity of any drug exceeding the maximum fixed by notification under clause (b) of sub-section (I) of section 4; or
 - (c) sell, agree to sell or offer for sale to any person in any one transaction a quantity of any article exceeding the maximum fixed by notification under clause (c) of sub-section (I) of section 4.

General limitation on quantity which may be possessed at one time,

- **6.** (I) No person shall have in his possession at any one time a greater quantity of any drug to which this section applies than the quantity necessary for his reasonable needs.
- (2) This section shall apply only to such drugs as the State Government may, by order published in the Official Gazette, specify for the purpose:

Provided that nothing contained in this section shall apply to a dealer or producer in respect of any drug sold or produced by him.

Duty to declare possession of excess stocks. 7. Any person having in his possession a quantity of any drug exceeding that permitted by or under this Act shall forthwith report the fact to the State Government or other officer empowered in this behalf by the State Government, and shall take such action as to the storage, distribution or disposal of the excess quantity as the State Government may direct.

Refusal to sell. 8. No dealer or producer shall, unless previously authorised to do so by the State Government, without sufficient cause refuse to sell to any person any drug within the limits as to quantity, if any, imposed by this Act.

Explanation.—The possibility or expectation of obtaining a higher price for a drug at a later date shall not be deemed to be a sufficient cause for the purpose of this section.

Cash memorandum to be given of certain sales.

- **9.** (I) Every dealer or producer when selling any drug for cash shall, if the amount of the purchase is five rupees or more, in all cases, and, if the amount of the purchase is less than five rupees, when so requested by the purchaser, give to the purchaser a cash memorandum containing particulars of the transaction.
- (2) The State Government may, by notification in the Official Gazette, prescribe the particulars to be contained in any such cash memorandum.

(Sections 10-12.)

- (3) The State Government may, by notification in the Official Gazette, exempt specified areas, classes of dealers or producers, or classes of drugs from the operation of this section.
- (1) The State Government may direct dealers Marking or producers in general, or any dealer or producer in of prices particular, to mark any drug exposed or intended for sale bitting with the sale prices or to exhibit on the premises a price list of drugs held for sale, and may further give directions as to list. the manner in which any such direction as aforesaid is to be carried out.

- (2) No dealer shall destroy, efface or alter any label or mark affixed to a drug and indicating the price marked by a producer.
- Where a dealer or producer makes an offer to enter Obligation into a transaction for a consideration to be given as a whole to state in respect both of a sale of any drug and of some other matter, the dealer or producer making the offer shall state on composite matter, the dealer or producer making the offer shall state on composite matter, the dealer or producer making the offer shall state on composite matter. is required to do so by any person to whom the offer is made, offer. and the offer shall be deemed for the purposes of this Act to be an offer to sell that drug at the price so stated.

12. (I) If in the opinion of the State Government Prohibiit is necessary or expedient so to do, it may by order in tion of writing-

sale, etc., and re-

- (a) prohibit the disposal of any drug except in such circumstances and under such conditions as may of drugs. be specified in the order;
- (b) direct the sale of any drug to any such dealer or class of dealers and in such quantities as may be specified in the order;
- (c) requisition any drug (whether at the place of import or at any other place);

and make such further orders as appear to it to be necessary or expedient in connection with any order issued under this sub-section.

- Where the State Government has requisitioned any drug under sub-section (1), it may use or deal with the drug in such manner as may appear to it to be expedient, and may acquire it by serving on the owner thereof, or, where the owner is not readily traceable or the ownership is in dispute, by publishing in the Official Gazette a notice stating that the State Government has decided to acquire it in pursuance of this section.
- (3) Where a notice of acquisition is served on the owner of the drug or published in the Official Gazette under subsection (2), then at the beginning of the day on which the notice is so served or published, the drug shall vest in the State free from any encumbrance and the requisition thereof shall be deemed to have ended

(Sections 13-15.)

- (4) Whenever in pursuance of this section, the State Government requisitions or acquires any drug, the State Government shall pay to the owner thereof such amount as compensation as in the opinion of the State Government fairly represents the loss caused to the owner by such requisition or acquisition.
- (5) The State Government may, with a view to requisitioning any drug under sub-section (1) or determining the compensation payable under sub-section (4), by order—
 - (a) require any person to furnish to such authority as may be specified in the order such information in his possession relating to the drug as may be so specified;
 - (b) direct that the owner of the drug shall not, without the permission of the State Government, dispose of it till the expiry of such period as may be specified in the order.

Penalties.

- 13. (1) Whoever contravenes any of the provisions of this Act or of any direction made under authority conferred by this Act shall be punishable with imprisonment for a term which may extend to three years or with fine or with both.
- (2) A Court convicting any person of an offence punishable under this Act may order that the whole or any part of the stock of drugs in respect of which the offence was committed shall be forfeited to the State.
- (3) It shall be a defence for a person charged with a contravention of any of the provisions of this section to prove that, in relation to the matter in respect of which he is charged, he acted in the course of his employment as a servant or agent of another person on the instructions of his employer or of some other specified person.

Offences by corporations. 14. Where a person committing an offence punishable under this Act is a company or an association or a body of persons, whether incorporated or not, every director, manager, secretary, agent or other officer or person concerned with the management thereof, shall, unless he proves that the offence was committed without his knowledge or that he has exercised all due diligence to prevent its commission, be deemed to be guilty of such offence.

Procedure.

- 15. (1) No person other than a police officer of or above the rank of an Inspector of Police or an officer other than a police officer, authorised in this behalf by the State Government by notification in the Official Gazette, shall investigate any offence under this Act.
- (2) No prosecution for any offence punishable under this Act shall be instituted except with the previous sanction in the Presidency town of Calcutta, of the Commissioner of Excise, West Bengal, and elsewhere, of the District Magistrate.

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(Sections 16-20.)

Any person competent to investigate any offence Powers of under this Act may search any place in which he has reason search to believe that an offence under this Act has been, or is being committed, and take possession of any stock of drugs in respect of which the offence has been or is being committed.

(1) The State Government may make rules to Power to carry out the purposes of this Act.

make rules.

- (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:
 - (a) the maintenance by dealers and producers generally, or by any dealer or producer in particular, of records of all sale and purchase transactions made by them;
 - (b) the furnishing of any information as may be required with respect to the business carried on by any dealer or producer;
 - (c) the inspection of any books of account or other documents belonging to or under the control of any dealer or producer.
- 18. No suit, prosecution or other legal proceeding shall Proteclie against any person for anything in good faith done or tion of intended to be done under this Act.

action taken in good faith.

19. The provisions of this Act shall be in addition to and Saving of not in derogation of any other law for the time being in force regulating any of the matters dealt with in this Act.

20. Any rule, order, declaration, requisition or Savings acquisition made, any notification or direction issued, any and proceedings commenced, any compensation or punishment validation. awarded, any action taken, and anything done in exercise of any power conferred by or under the West Bengal Drugs (Control) Ordinance, 1949, shall, on the said Ordinance ceasing to operate, be deemed to have been made, issued, commenced, awarded, taken or done in exercise of powers conferred by or under this Act as if this Act had commenced on the 3rd day of October, 1949.

West Ben. Ord, VIII of 1949.